

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-241 (ND)/17

IN THE MATTER OF:

Sh. Abhinav Mathur

.. PETITIONER

Vs.

M/s. Indulge Beverages (P) Ltd.

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 01.9.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)


For the Petitioner/Applicant : -

For the Respondents :-

ORDER

Learned Counsel for the petitioner is present and states that in compliance to earlier order dated 30.8.2017 in relation to the withdrawal of the main petition, formal application has been filed vide diary No.866 dated 1.9.2017.

Considering the above, the petition is dismissed as withdrawn.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
01.9.2017